

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34051/2019

(Arising out of impugned final judgment and order dated 03-11-2017 in SB No. 6915/2017 02-04-2019 in RP No. 146594/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

CHAIRMAN/MANAGING DIRECTOR

BHARAT SANCHAR NIGAM LIMITED & ORS.

Petitioner(s)

VERSUS

BRIJ BHUSHAN SINGH

Respondent(s)

(FOR ADMISSION and Interim Relief and

IA No.159508/2019-CONDONATION OF DELAY IN FILING)

Date : 25-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Dinesh Agnani, Sr. Adv.
Ms. Leena Tuteja, Adv.
Mr. Piyush Sharma, AOR
Mr. Suresh Garg, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

We have heard Mr. Tushar Mehta, learned Solicitor General, along with Mr. Dinesh Agnani, learned senior counsel appearing for the petitioner-B.S.N.L.

Mr. Tushar Mehta, learned Solicitor General, has submitted that the Scheme of 1989 has come to an end/closed way back in the year 1999 and, therefore, there cannot be an order of regularisation under the said Scheme, which is no longer in force.

Having regard to the submissions made at the Bar, issue notice.

There shall be stay of the operation of the impugned order, until further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER